

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IA(I.B.C)/1459(CH)2024

And

CP (IB) No. 280/Chd/Pb/2023

IN THE MATTER OF:

Indian Bank

... **Petitioner-Financial Creditor**

Versus

J C T Limited

... **Respondent-Corporate Debtor**

Under Section: 7, 22(3)(b) IBC 2016

Order delivered on 09.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Rajesh Garg, Senior Advocate with Mr. Ashish Chaudhary

For the Respondent : Mr. Vaibhav Sahni with Ms. Swati Vashisth, PCA

ORDER

IA(I.B.C)/1459(CH)2024

This application has been filed under Section 22(3)(b) of Insolvency and Bankruptcy Code 2016 for changing the proposed IRP Mr. Vijaykumar V. Iyer with the new proposed IRP Mr. Rohit Sehgal bearing Registration No. IBBI/IPA-001/IP-P-02504/2021-2022/13816. His consent at Form 2 is available with the record and his valid Authorisation for Assignment is upto 19.11.2024. So, this IA(I.B.C)/1459(CH)2024 is allowed and disposed of with a direction to tag the same with the main petition for reference purpose.

09.07.2024

Atiqur Rehman

CP (IB) No. 280/Chd/Pb/2023

It is stated by the learned counsel for the petitioner that another matter against the same respondent-corporate debtor is pending for 18.07.2024. In that matter the petitioner-financial creditor has preferred a writ petition before Hon'ble Punjab & Haryana High Court, Chandigarh. So, let this matter be listed on 18.07.2024. It is stated by the learned counsel for the respondent that he has e-filed the reply and the opposite counsel has confirmed that he has received the same. The learned counsel for the respondent is directed to file physical copy of the same during the course of the day. Rejoinder, if any, may be filed within next one week. List the matter on 18.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)